

ITEM NO.22

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 24/2023

VANDANA PRASAD & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

(IA NO. 19639/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 30-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Ms. Ria Yadav, Adv.
Mr. Suroor Mander, Adv.
Mr. Prashant Bhushan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

A limited question being posed as to which of the representation now sought to be filed was a grievance made by the petitioner that Clause 7(4) of the Food Safety and Standards (Fortification of Food) Regulations, 2018, is to be followed strictly and has not been so followed, the counsel is not able to point out.

In view of the aforesaid, we are not inclined to entertain the aforesaid PIL and it is for the petitioner to first make a proper

representation bringing the facts to the notice of the concerned authorities.

The writ petition is dismissed in terms aforesaid.

Pending application stands disposed of.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)